

(12)

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

ORIGINAL APPLICATION NO.: 678/92.

Date of decision : 11.2.97.

Gangadhar V. Tambake

Petitioner

In Person

Advocate for the
Petitioner.

VERSUS

Union Of India & Others

Respondents.

Shri R. K. Shetty,

Advocate for the
Respondents.

C O R A M :

The Hon'ble Shri B. S. Hegde, Member (J).

The Hon'ble Shri P. P. Srivastava, Member (A).

- (i) To be referred to the Reporter or not ?
- (ii) Whether it needs to be circulated to other Benches of the Tribunal ?


(B. S. HEGDE)
MEMBER (J).

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CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

(13)

ORIGINAL APPLICATION NO.: 678/90.

Dated this Tuesday, the 11th day of January, 1997.

CORAM : HON'BLE SHRI B. S. HEGDE, MEMBER (J).

HON'BLE SHRI P. P. SRIVASTAVA, MEMBER (A).

Gangadhar V. Tambake,
Head Clerk,
Bombay Central Elect. Divn.II,
Central P.W.D., Block No. 29,
S.M. Plot, Antop Hill,
Bombay - 400 037.

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Applicant

(Applicant in person).

VERSUS

Union Of India represented by

1) The Secretary,
Ministry of Personnel,
Public Grievances & Pension,
Department of Personnel & Training,
North Block,
New Delhi.

2) The Secretary,
Ministry of Urban Development,
Nirman Bhavan,
New Delhi - 110 011.

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Respondents.

3) The Director General Of Works,
Central Public Works Department,
Nirman Bhavan,
New Delhi - 110 011.

(By Advocate Shri R. K. Shetty).

: O R A L O R D E R :

{ PER.: SHRI B. S. HEGDE, MEMBER (J) }

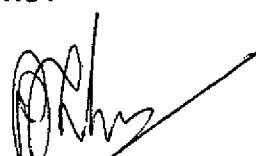
Heard the applicant in person and Shri R. K. Shetty for the respondents.

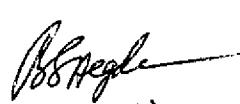
2. In this O.A., the applicant is seeking direction to the respondents that he may be considered for the post of Office Superintendent from 12.01.1990 in view of the

Department of Personnel & Training O.M. dated 20.11.1989. Pursuant to the direction of the Tribunal vide dated 27.09.1995, the respondents have promoted him to the post of Office Superintendent in the General cadre and have posted him ~~at~~ at Bombay itself vide their order dated 26.10.1995. The applicant has brought to our notice another O.M. issued by the respondents vide dated 20.09.1994. According to him, he should be given promotion with retrospective date, as prayed in the O.A.

3. Since the prayer made in the O.A. has been squarely complied by the respondents, however, in view of the circular cited by the applicant, we hereby direct the respondents to consider his case for promotion in view of the O.M. issued by the D.O.P.T. vide dated 20.09.1994 and pass appropriate order as they deem fit, within a period of six months from the date of receipt of a copy of this order. All other reliefs claimed by the applicant in this O.A. are dismissed.

4. The O.A. is disposed of with the above ~~O~~ directions. There will be no order as to costs.


(P.P. SRIVASTAVA)
MEMBER (A).


(B. S. HEGDE)
MEMBER (J).